

GOVERNMENT OF INDIA
MINISTRY OF SOCIAL JUSTICE & EMPOWERMENT
RAJYA SABHA
UNSTARRED QUESTION NO -1093
ANSWERED ON - 31/07/2024

INCLUDE TRANSGENDERS IN SOCIETY AND EDUCATIONAL BACKWARD CLASSES

1093.SHRI SHAKTISINH GOHIL

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:-

(a) whether Government is aware about the judgment delivered by Supreme Court of India in Writ Petition filed by National Legal Services Authority to include transgenders in society and educational backward classes and also to provide facilities applicable to them as per government schemes;

(b) whether State Government of Gujarat has not included the transgenders in S.E.B.C category; and

(c) if so, the reasons therefor and the timeline set by Government of Gujarat to include transgenders in SEBC category?

ANSWER

THE MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT

(SHRI B.L.VERMA)

(a) Yes

(b) & (c) As per information provided by Government of Gujarat, the transgenders are not included in Socially and Economically Backward Classes (SEBC) category, as the transgenders belonging to SC/ST/SEBC communities are already entitled to reservation earmarked for these communities and any transgender outside the SC/ST/SEBC communities with family income up to Rs.8 lakhs is automatically included in the EWS category. Hence the marginalized and eligible population of the State (including transgenders) is at present covered under any of the above four categories.
